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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.40/2004 in OA No.2185/2003

New Delhi, this the 6th day of February, 2004

Hon'ble Shri S.K. Naik, Member(Δ)

Harish Kumar .. Applicant

(Shri Ravinder Kumar, Advocate)

versus

Union of India and others .. Respondents

ORDER(in circulation)

Review is sought of the order dated 25.11.2003, by which OA No.2185/2003 was dismissed for the detailed reasons mentioned therein, on the plea that applicant's counsel was not afforded a reasonable opportunity of explaining his case. I am not inclined to agree with the same as the facts as brought out by the applicant have already been discussed in the order before arriving at the decision. Thus, there is no error apparent on the face of record as alleged by the applicant. In the result, the present RA is not maintainable under Order 17, Rule 1 CPC read with Section 22(3)(f) of AT Act, 1985 and is accordingly dismissed.

S.K.Naik
(S.K. Naik)
Member(Δ)

/gtv/